

Central Administrative Tribunal
Principal Bench

New Delhi, dated this the 15th February, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. T.N. BHAT, MEMBER (J)

C.P. No. 125 of 1998

in

O.A. No. 1084 of 1997

Shri Pramod Singh,
S/o Shri Mahilal Singh,
R/o B4/297, Nand Nagari,
Delhi-110093.

... Applicant

Versus

Mrs. Kiran Agarwal,
Secretary,
Dept. of Urban Development,
Nirman Bhawan,
New Delhi.

... Respondents

C.P. No. 132 of 1998

in

O.A. No. 1081 of 1997

Shri Rajesh Kumar Mauriya,
S/o Shri L. Mauriya,
R/o B-58/1, Shashi Garden,
Gali No.9, Near Mayur Vihar Phase I,
Delhi-110091.

... Applicant

Versus

Mrs. Kiran Agarwal,
Secretary,
Dept. of Urban Development,
Nirman Bhawan,
New Delhi.

... Respondents

Advocates: None for applicants
Shri KCD Gangwani for respondents

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Gangwani states that pursuant to order dated 1.8.97 in O.A. No. 1081/97 and other connected O.A.s, ~~that~~ after examination at various levels and in consultation with various Ministries, respondents have taken the decision that there will be no reservation for the apprentices who have

(6)
appointment to

successfully completed their training for ~~the~~ posts of Junior Engineer, recruitment to which is through open competition. In this connection he has invited our attention to Para 8 of their reply to C.P.

2. In the light of the above, nothing further survives in the two C.Ps which are accordingly rejected, and the notices against respondents are discharged.

3. If any grievance still survives it will be open to applicants to agitate the same through appropriate original proceedings in accordance with law if so advised.

4. The two C.Ps stand disposed of as above.

5. Let a copy of this order be placed in each case record.


(T.N. Bhat)

Member (J)


(S.R. Adige)

Vice Chairman (A)

/GK/